NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 38

MA 3758/2019 IA 1171/2022 In C.P.(IB)3457/MB/2018

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.04.2024**

NAME OF THE PARTIES: **CORPORATION BANK V/s TRIMAX IT INFRASTRUCTURE AND SERVICES LTD LINK LEGA INDIA**

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1171/2022 –

1. Ms. Mahee Vohra, Advocate a/w Ms. Nidhi Pathania, Advocate i/b Link Legal appeared for the Financial Creditor.
2. Ms. Ankita Singhania, Advocate a/w Mr. Ashish Jain, Advocate i/b Mr. Ashok Dhanuka, Advocate appeared for the Respondent no. 1.
3. Learned Counsel for the Respondent informs that they have already proposed name of the Auditor before the Applicant and they shall pay the reconciled amount within some days. Learned Counsel undertakes to share the timelines within couple of days. As regards reconciliation of unreconciled amount, learned counsel informs that they shall depute one representative to M/s. J. Kala and Associates. Two weeks' time granted.

4. List this MA on **02.05.2024** for hearing.

<u>MA No. 3758/2019</u> –

1. Learned Counsel for the Applicant seeks further time for impleadment in view of delayed uploading of order.
2. List this MA on **02.05.2024** for hearing.

Sd/-	**Sd/-**
PRABHAT KUMAR	**JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL)	**MEMBER (JUDICIAL)**

Sapna